

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision : 15.5.2019

**Misc. Application No.211 of 2019
And
Appeal No.142 of 2019**

Sanjib Podder
Gouranga Nagar, 34, Ghola,
North 24-Parganas, Pin – 700 113. Appellant

Versus

1. Securities and Exchange Board of India
PWT No.C4-A, 'G' Block,
Bandra Kurla Complex, Bandra (E),
Mumbai – 400051.
2. Madhabi Puri Buch.
Whole Time Member
Securities and Exchange Board of India
PWT No.C4-A, 'G' Block,
Bandra Kurla Complex, Bandra (E),
Mumbai – 400051.
3. Win Realcon Limited
96/1, S.N. Banerjee Road,
Barrackpore, Kolkata – 700 120.
4. Partha Pratim Roy
96/1, S.N. Banerjee Road,
Barrackpore, Kolkata – 700 120. ... Respondents

None for the Appellant.

Mr. Anubhav Ghosh, Advocate with Ms. Rashi Dalmia,
Advocate i/b. The Law Point for the Respondent Nos.1 and 2.
None for the Respondent nos.3 and 4.

CORAM: Justice Tarun Agarwala, Presiding Officer
Dr. C.K.G. Nair, Member
Justice M.T. Joshi, Judicial Member

Per : Justice Tarun Agarwala (Oral)

The appellant was served at the address given by speed post. No one appears on behalf of the appellant to press the appeal. Dismissed for want of prosecution.

Sd/-
Justice Tarun Agarwala
Presiding Officer

Sd/-
Dr. C. K. G. Nair
Member

Sd/-
Justice M.T. Joshi
Judicial Member

15.5.2019
Prepared and compared by
RHN